

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s).

7966/2014

(Arising out of impugned final judgment and order dated 02/05/2013
in SA No. 507/2013 passed by the High Court Of Judicature at
Allahabad)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

Date : 30/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Ms. Reena Singh, Adv.
Mr. Devesh Kumar, Adv.

For Respondent(s)

Mr. Sudhir Kulshreshtha, Adv.
Ms. Sushma Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Status quo shall be maintained with regard t

possession as well as ownership of the property in question.
The respondent is restrained from putting up any construction
on the land in question and no third party right shall be
created in the property in question.

Signature Not Verified

(Anita Malhotra)

(Sneh Bala Mehra)

Court Master

Assistant Registrar

Digitally signed by
Sarita Purohit
Date: 2015.12.02
17:15:03 IST
Reason: